

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./T.A./ 13/9/90 1980

C H Muniya Applicant (s).

Adv. for the
Petitioner (s).

Versus

Union of India & Ors Respondent (s).

P.M. Patel Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS,
		Termination (Copy not Served)
		- R.P.A. & Recd. from Appli (19/12/90)
		- R.P.A & Recd. from Respondent (19/12/90)
	2/1/91	Adjournment letter issued from P.C.s. Godhra.
	19/12/90	No one Bench is available on 19/12/90
	8/2/91	FA

O.A./447/90

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr.R.C. Bhatt : Judicial Member

8/2/1991

Heard Mr.D.F.Amin and Mr.P.S.Chapaneria,
learned advocates for the applicant and the respondents.

Learned advocate for the respondents has pointed out that there is a provision of appeal against the impugned order under Rule 10 which has not been taken ~~despite~~ ⁱⁿ the cause. The applicant to exhaust the remedy before seeking redressal from the Tribunal. He is at liberty to file his appeal which may be considered without any bar of limitation. The application is disposed of accordingly.

rsb

(R.C.Bhatt)
Judicial Member

Phd

(P.H.Trivedi)
Vice Chairman

a.a.b.